

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 15 of 2014
In DFR No.2865 of 2013**

Dated : 28th January, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Paschim Gujarat Vij Co. Ltd. & Ors. ... Appellant(s)

Versus

Gujarat Electricity Regulatory Commission & Ors.... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

ORDER

**I.A. No. 15 of 2014
(Appl. for condonation of delay)**

This is an Application to condone the delay of 194 days in filing the Appeal as against the Order dated 16.04.2013.

We have issued notice to the Respondents. Despite service of notice, nobody has represented on behalf of the Respondents.

The explanation given by the Applicant in this Application is that though the main Order has been passed on 16.04.2013, the Applicant filed the Review before the State Commission on 21.05.2013, which had been disposed of on 30.10.2013 and the order of which has been communicated to the Applicant on 13.11.2013 and thereafter the Appeal has been prepared and filed on 11.12.2013 and that was how the delay is caused.

Since we find that there is sufficient cause to condone the delay, the delay is condoned. Accordingly, the Application is disposed of.

The Registry is directed to number the Appeal and post for Admission on **03.02.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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